

Case No. 2359/18
FIR No. 701/17
PS RG

18.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for next date.

Be put up for appearance of accused/ FP on 06.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

Case No. 1506/18
FIR No. 436/16
PS RG

18.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for next date.

Be put up for appearance of accused/ FP on 06.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

Case No. 4495/20
FIR No. 273/20
PS RG

18.09.2020

Hearing through VC

Statement of accused Rajesh, S/o Sh. Bharat Rattan, R/o H. No. C-37, Rajdhani Market, Tagore Garden, New Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

Case No. 4495/20
FIR No. 273/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith HC Gurcharanjeet on behalf of the IO.

Accused has been identified by HC Gurcharanjeet on behalf of the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4494/20
FIR No. 377/20
PS RG

18.09.2020

Hearing through VC

Statement of accused Pradeep Kumar, S/o Sh. Kala Ram, R/o H. No. D-271, Tagore Garden Extension, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

Case No. 4494/20
FIR No. 377/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith HC Gurcharanjeet on behalf of the IO.

Accused has been identified by HC Gurcharanjeet on behalf of the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 4493/20
FIR No. 364/20
PS RG

18.09.2020

Hearing through VC

Statement of accused Vikas, S/o Late Sh. Avinash Chander, R/o H. No. AD-86, Tagore Garden Extension, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188/269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

Case No. 4493/20
FIR No. 364/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith HC Gurcharanjeet on behalf of the IO.

Accused has been identified by HC Gurcharanjeet on behalf of the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

**Case No. 4490/20
FIR No. 398/20
PS RG**

18.09.2020

Hearing through VC

Statement of accused Mohd. Munis, S/o Mohd. Khalid, R/o H. No. Flat No. 14, 3rd Floor, RG Block, Pocket-B, Gali No.1, Raghbir Nagar, Delhi.

On SA

I am accused in the present case, I know the consequences of pleading guilty. I know that I can be sentenced to maximum period after pleading the guilt. Still, I voluntary plead guilty to the offence U/s 188269 IPC. Lenient view may be taken against me.

RO&AC

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

Case No. 4490/20
FIR No. 398/20
PS RG

17.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused present through VC alongwith HC Gurcharanjeet on behalf of the IO.

Accused has been identified by HC Gurcharanjeet on behalf of the IO. Copy of the charge-sheet has been supplied to the accused. Same is stated to be complete and legible in all respect. Accusations explained to the accused. He pleads guilty for the commission of offence (s) punishable u/s 188/269 IPC.

Statement of the accused to this effect is hereby recorded and the same be sent through whatsapp to the IO. IO is hereby directed to take its print out, get the same signed from the accused, verify the signatures of the accused and forward the verified statement to this court on or before the National Lok Adalat to be held on 20.09.2020 alongwith previous conviction report of the accused.

At this stage, it is stated by accused that he is moving plea-bargaining application. Interim compensation of Rs. 50/- to be given to the state, is also proposed to be deposited on behalf of the accused.

Put up for consideration before forthcoming National Lok Adalat to be held on 20.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
17.09.2020

Case No. 7594/17
FIR No. 488/17
PS RG

18.09.2020

Hearing through VC

Present : Ld. APP for the State.

Sh. Robin Kamra, counsel for accused.

Counsel for accused persons submits that accused persons are not present.

In view of the submissions and in the interest of justice, no adverse order is being passed. Matter stands adjourned for today.

Be put up for appearance of accused/ FP on 19.02.2021.

In the interest of justice, accused persons be summoned for next date.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

**FIR No. 302/14
PS RG**

18.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Issue court notice to Jail Superintendent Concerned for production of accused through VC for next date.

Be put up with main case file on 26.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

Case No. 13097/18
PS RG

18.09.2020

Hearing through VC

Present : Complainant in person.

Vide separate order of even date, the present complaint stands disposed off with the order that materials available on record are not sufficient to proceed further in the matter.

File be consigned to record room after due compliance.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

FIR No. 782/20
PS RG
State Vs. Harish Kumar
u/s 406/420 IPC

18.09.2020

Hearing through VC

Present : Ld. APP for the State.

Sh. Lokesh Tyagi, complainant in person.

Sh. Ashish Upadhyay, counsel for accused.

ASI Rajeev on behalf of the IO.

This is a application for grant of bail to accused Harish Kumar.

In compliance of last order, signed and duly verified statement of the complainant Lokesh Tyagi has been received.

Vide the aforesaid statement, complainant has categorically stated that he has settled the present case with the accused Harish Kumar against the payment of Rs. 43 lacs. It is further stated by the complainant Lokesh Tyagi that he has already received the payment of Rs. 5 lacs from the accused Harish Kumar and the post dated cheques against the payment of the remaining settlement amount has been also handed over to him.. It is further the statement of the complainant that he has no objection, if the accused Harish Kumar is granted bail in the present FIR.

Prayer has been made by counsel for accused for grant of bail to accused Harish Kumar in view of the above submissions.

Heard. Perused. In view of the above statement of the complainant Lokesh Tyagi and considering the facts and circumstances of the case, no purpose shall be served by keeping the accused behind bars. Accordingly, accused Harish Kumar is admitted to bail on his furnishing personal bond in the sum of Rs. 1,00,000/- (one lac) with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

**Case No. 2855/17
PS Rajouri Garden**

18.09.2020

Hearing through VC

Present : Complainant with counsel Sh. Sunil Dixit.

Part arguments at length have been heard on the point of summoning.

Be put up for remaining arguments, if any/ clarifications on 30.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

**FIR No. 724/20
PS RG
State Vs. Suresh Kumar
u/s 457/380/411/34 IPC**

18.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Pranay Abhishek, counsel for accused.

This is an application for grant of bail to accused Suresh Kumar.

Reply has been filed by IO ASI Hari Ram.

The present bail application under section 437 Cr.P.C. seeking regular bail has been filed on behalf of accused and it is submitted that he is in custody since **11.09.2020**. It is further argued that accused has been falsely implicated in the present case. It is requested that accused be released on bail.

The bail application has been opposed by the State and it is submitted that accused has committed serious offence which cannot be over looked.

Heard. Record perused.

There are serious allegation against the accused. Considering the facts and circumstances of the case, stage of the investigation and the gravity of allegations, this court is not inclined to grant bail to accused. The bail application is hereby dismissed.

Bail application disposed of accordingly

Copy of order be given dasti to counsel for accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

**FIR No. 803/20
PS RG
State Vs. Sanjay
u/s 33/38/58 Delhi Excise
Act**

18.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Sunil Gupta, counsel for accused.

This is an application for bail filed on behalf of the accused.

Heard. File perused. Accused is in JC since 15.09.2020. Recovery has already been effected. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

**FIR No. 804/20
PS RG
State Vs. Avinash Kumar
u/s 25/25 (B)/54/59 Arms
Act**

18.09.2020

Hearing through VC

Present : Ld. APP for the state.

Sh. Partap Singh, counsel for accused Avinash Kumar.

SI Ajay Kumar on behalf of the IO.

Heard. File perused. On inquiry, SI Ajay Kumar on behalf of the IO submits that recovery has already been effected in this case. It is further submitted by SI Ajay Kumar on behalf of the IO that there is no previous involvement of the accused in any other case and accused is no longer required for further investigation as investigation qua him is complete. Accused is stated to be a young person and gainfully employed with clean antecedents. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall join the investigation as and when required, shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to counsel for accused as prayed for.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020

18.09.2020

Hearing through VC

This is an application for releasing vehicle No. DL-4CAZ-6324 on superdari.

Present:- Ld. APP for the State.

Sh. Satish Kumar, applicant with counsel Sh. Manvendra.

Fresh reply has been filed by IO/ SI Vikash Fageria. Same be taken on record. Heard.

Perused.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :

"1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

2. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

5. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

6. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle No. **DL-4CAZ-6324** in question be released to the rightful/registered owner on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Panchnama and valuation report shall be filed in the court alongwith charge sheet. Copy of this order be given dasti to applicant.

(Deepak Kumar-I)
MM (West)/THC/Delhi
18.09.2020